

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR**

ORDER SHEET

ORDERS OF THE TRIBUNAL

06.08.2012

OA No. 512/2012

Mr. S. Shrivastava, Counsel for applicant.

Without arguing the matter on merit, learned counsel for the applicant drew our attention to the Ministry of Personnel, Public Grievances & Pensions, Department of Personnel & Training, New Delhi OM No. 11030/4/2011-AIS-II dated 11.01.2012 and wants to file a fresh representation in the light of this OM.

Having heard the learned counsel for the applicant and on perusal of the OM dated 11.01.2012 of the Ministry of Personnel, Public Grievances & Pensions, Department of Personnel & Training, New Delhi, we are of the view that the applicant is at liberty to file a fresh representation in the light of the Ministry of Personnel, Public Grievances & Pensions, Department of Personnel & Training, New Delhi OM No. 11030/4/2011-AIS-II dated 11.01.2012 within a period of two weeks from today. In case such a representation is filed by the applicant within the aforesaid period, in that eventuality, the respondents are directed to decide the representation expeditiously but not beyond the period of three months from the date of receipt of a copy of the representation, so filed by the applicant.

If any prejudicial order is passed against the applicant, he is at liberty to file a fresh OA.

With these observations, the OA is disposed of with no order as to costs.

Anil Kumar

(Anil Kumar)
Member (A)

K.S.Rathore

(Justice K.S.Rathore)
Member (J)

ahq